

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 324/1996

Date of order : 4.12.2001

Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman
Hon'ble Mr. S. Biswas, Administrative Member

GOPAL BEHARI SAMANTA & ORS.

VS.

UNION OF INDIA & ORS.

For the applicants : Mr. A. Chakraborty, Counsel

For the respondents : Mr. P. Chatterjee, counsel

O R D E R

D.N. CHOWDHURY, V.C.

The issue relates to antidating of the regularisation of these applicants on the basis of the judgment passed by this Calcutta Bench on 27.2.97 in O.A. No. 882 of 1995 and a series of judgments passed by this Tribunal thereafter.

The applicants in this application claims that the persons junior to them were regularised w.e.f. 1.4.73. These applicants were working under the Deputy Controller of Stores, S.E. Rly., Kharagpur. They claim seniority over the persons who were regularised earlier in pursuance of the order of this Tribunal though they were junior to them.

2. Id. counsel for the applicant, Mr. A. Chakraborty has produced the copy of the order passed by this Tribunal on 2.6.2000 in O.A. No. 165 of 1997 and submitted that the

applicants in this case should be granted the similar benefits as granted to the applicants of the said O.A. as they are similarly situated and circumstanced.

3. We have perused the judgments as referred to by the ld. counsel for the applicants. We are of the view that this case may be disposed of in view of the judgments of this Tribunal passed in the cases as mentioned above.

4. In these circumstances, we direct the applicants to submit representations before the authority narrating all the facts alongwith a copy of the judgment passed in the O.A.No.882/1995. The respondents are directed to consider their cases for the purpose of ~~antidating~~ their absorption in ~~pursuance~~ of the judgment dated 27.2.97 passed in O.A.No.882 of 1995 by constituting a screening committee within a period of 4 months from the date of communication of this order. The ~~application is disposed of. No order as to costs.~~

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MEMBER(A)

S.M.

VICE CHAIRMAN